

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2814/2016

This the 8th day of September, 2016

**Hon'ble Mr. Justice M S Sullar, Member (J)
Hon'ble Mr. K N Srivastava, Member (A)**

Shri Lalan Rai, Age 53 years
S/o Shri Sunder Dev Rai
R/o C-33, Rajapur Nagli
Kale Khan, Nizamuddin
New Delhi.
Casual Labour "Group D"

..Applicant

(By Advocate: Mr. J P Shukla with Ms. Shipra Shukla)

Versus

1. The Secretary
Government of India
Ministry of Personnel
Public Grievances and Pensions
Department of Personnel and Training
North Block, New Delhi.
2. The Secretary
Staff Selection Commission
C.G.O. Complex, Block No.12
Lodhi Road, New Delhi-110003. ... Respondents

O R D E R (ORAL)

Justice M.S. Sullar, M(J)

At the very outset, learned counsel for the applicant intends to withdraw the main Original Application(OA), to enable him (applicant) to file a fresh OA, on the same cause of action, after removing the defects.

2. Therefore, the instant OA is, hereby, dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(K N Srivastava)
Member (A)**

**(Justice M S Sullar)
Member(J)**

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